

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 17TH DAY OF MARCH 1998

Original Application No. 259 of 1998

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.J.P.SHARMA, MEMBER(J)

P.K. Tewari, son of Late Sri P.N. Tewari  
R/o 56, Bahadurganj, Allahabad.

... . . Applicant

(By Adv: Sri B.B. Sirohi )

Versus

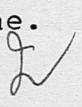
1. Divisional Supdt. Northern Railway Allahabad.
2. Senior Divisional Commercial Supdt, Northern Railway, Allahabad.
3. Union of India through the General Manager, Northern Railway, Baroda House New Delhi.

... . . Respondents

O R D E R(Oral)

HON.MR.S.DAYAL, MEMBER(A)

The learned counsel for the applicant has filed this OA against orders of punishment dated 11.4.91, 9.3.92, 9.3.92, 4.11.92 and appellate orders dated 12.7.91, 28.7.92 and 28.7.92 respectively by which the increments were withheld. The applicant is now approaching the Tribunal for relief and seeks waiver of limitation on the ground that an identical case was pending before the Tribunal and was disposed of on 24.4.96, a copy of which was provided on 3.6.96. The law on limitation as laid down by Apex court is clear. Judgment in another case does not extend the period of limitation. This case is squarely barred by limitation and is therefore not admitted and dismissed in limine.

  
MEMBER (J)

  
MEMBER (A)

Dated: 17th March, 1998

Uv/